Instruction No. 08/2020-Customs

F.No.450/25/2009-Cus IV (Pt-II)
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes and Customs)

********

New Delhi, dated the 1st of June, 2020

To

All Principal Chief Commissioners/Chief Commissioners of Customs/Custums (Preventive),
All Principal Chief Commissioners/Chief Commissioners of Customs & Central Tax,
All Principal Commissioners/Commissioners of Customs/Custums (Preventive),
All Principal Commissioners/Commissioners of Customs & Central Tax,

Sir /Madam,

Subject: 24x7 clearance-regarding.

Please refer to Instruction No.02/2020-Customs dated 20.02.2020 vide which it was directed to introduce 24x7 Customs clearance at all the Customs formations to address any congestion or delay or surge on account of the prevailing conditions due to outbreak of COVID-19.

2. In this regard, as the situation of COVID-19 pandemic is still prevailing and trade continues to face challenges therefore as a measure of facilitation, CBIC has decided to extend the facility of 24x7 Customs clearance at all the Customs formations till 30th June, 2020. However, designated Sea Ports/Air ports already under 24x7 operations shall continue to function even after 30th June, 2020.

3. Chief Commissioners are therefore requested to make proper arrangement for the same and deploy sufficient number of officers on 24x7 basis at sea ports/Air Cargo Stations/ICDs/CFSs etc falling in their jurisdiction. A record may also be maintained of the BEs/SBs filed beyond the normal office hours, station wise.

4. Suitable Public Notice/Standing Order may be issued.

Yours faithfully,

(Vineeta Sinha)
OSD (Customs)